

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

IN

ORIGINAL APPLICATION NO. 272 OF 2024

IN THE MATTER OF:

Deepank Kumar Sharma

...Applicant

Versus

Ministry of Environment, Forests

And Climate Change & Ors

....Respondents

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THROUGH:

(ANKIT VERMA)

STANDING COUNSEL FOR STATE OF U.P.

A-15, FF, Nizamuddin East, New Delhi- 110013

MOB:- 0999080440 Email- ankit.scngtup@gmail.com

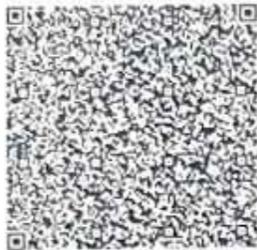


Government of Uttar Pradesh

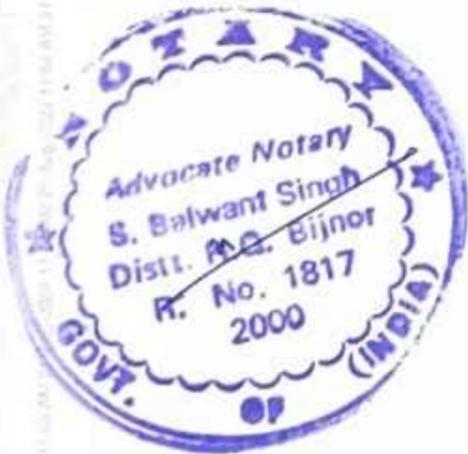
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Certificate No.	: IN-UP53504981734049W
Certificate Issued Date	: 21-Aug-2024 11:54 AM
Account Reference	: NEWIMPACC (SV)/ up14152104/ BIJNOR SADAR/ UP-B
Unique Doc. Reference	: SUBIN-UPUP1415210403696417091882W
Purchased by	: ARUN KUMAR SINGH SO GANESH PRATAP SINGH
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: ARUN KUMAR SINGH SO GANESH PRATAP SINGH
Second Party	: Not Applicable
Stamp Duty Paid By	: ARUN KUMAR SINGH SO GANESH PRATAP SINGH
Stamp Duty Amount(Rs.)	: 10 (Ten only)



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S. Balwant Singh
 S. Balwant Singh
 Advocate Notari
 Dist. H.Q. Bijnor (U.P.)
 Reg. No.-18/17/2000

Statutory Alert

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ADDITIONAL AFFIDAVIT OF (RESPONDENT No.7)

DIVISIONAL FOREST OFFICER BIJNOR

The Respondent Herein states as under

MOST RESPECTFULLY SHOWETH:

I, Arun Kumar Singh aged about 60 years, S/o Late Sh. Ganesh Pratap Singh presently posted as Divisional Forest Officer District Bijnor, Uttar Pradesh, the deponent, do hereby solemnly state and affirm as under: -

1. That I am abovementioned authorized officer of the answering Respondent and is duly competent to file the present additional affidavit. That the Deponent is well conversant with the facts



A handwritten signature in blue ink, located at the end of the affidavit text.

and circumstances of the instant case and is competent to swear this affidavit.

2. That the Deponent has read and understood the contents of the present additional affidavit. The averments made in the affidavit which are not specifically admitted hereunder must be considered to have been denied by the Deponent.

3. That the Respondent No.7 had earlier filed his reply affidavit 07.08.2024 in compliance with the order dated 12.03.2024 passed by this Hon'ble Tribunal. It is submitted that the contents of the reply may be deemed to be incorporated in and read as part and parcel of this Additional Affidavit and not being repeated herein for the sake of brevity.

4. That it is respectfully submitted that an averment was made in para 6 of the reply affidavit dated 07.08.2024 filed by the deponent that the trees were fell illegally by using acid. It is submitted that the said averment was copied from paragraph (III) of the Original Application wherein the applicant has alleged that the tree have been fell illegally by using acid. The said fact as alleged in the OA, never came to the knowledge of the deponent, hence it cannot be made by him. The inspection report as well as the denial order issued by the deponent office does not mention that the trees were fell illegally by using acid.



[Handwritten signature]

5. That the Section 16 of the UP- Tree Protection Act 1976 which reads as "***It shall be the duty of every Forest officer, or any officer superior to them: to give immediate information coming to his knowledge, of any contravention of section 4 and of preparation to commit such contravention to the competent authority.***" Under the Act the Divisional Forest Officer himself is empowered to arrest the offender without warrant (under section 13) and further register preliminary offence report for committing an offence in contravention of the provisions as laid down under the UP-Tree Protection Act 1976.

6. That the deponent and his office has diligently performed their official duties and requisite immediate action has been taken against the Respondent 8 & 10, by following the provisions of Uttar Pradesh Tree Protection Act 1976. Preliminary Forest Offence Report was immediately registered, as soon the incident of illegal felling of trees came to the knowledge of the deponent in H-2 format as mentioned in page number 294 of The Forest Manual (VII) 273-C(B) and prompt action was taken as per provisions of Uttar Pradesh Tree Protection Act 1976 and Uttar Pradesh Transit of Timber and Other Forest Produce Rules 1978. A Copy of UP Tree Protection Act 1976 and the relevant para of the Forest Manual is annexed as **Annexure R-1 (Colly)**.



[Handwritten signature]

7. That section 15 of the UP-Tree Protection lays down procedure for compounding of offences, which reads as- ***The State Government may by notification authorise any officers to accept from any person against whom there is reason to believe that he has committed an offence under this Act in respect of any tree other than a tree situated in a forest, grove or public premises, such sum of money not exceeding [Ten Thousand Rupees] by way of composition for the offence which such person is suspected to have committed.*** Since the land in question where the illegal felling of trees have occurred is not situated in forest, grove or public premises and is on the private own land which is recorded as Grade 1A (Sankramameeya Bhumdari) will transferrable rights, therefore the provision of section 15 of the Act will apply in the instant case.

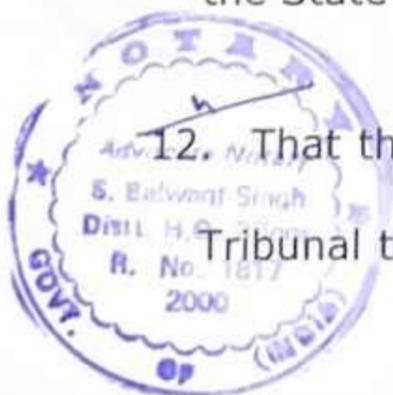
8. That pursuant to the compensation imposed as per section 15 of the Act, upon the Respondent no.8 and other co -accused, compensation amount of Rupees 3,95,000/- (Three Lakhs Ninety-Five Thousand) was recovered for illegal felling of 79 Trees on privately owned land. The basis of the aforesaid compensation has been determined by the competent authority (Conservator of Forests/Regional Director Moradabad Circle) under the Tree Protection Act. As an exemplar a Copy of



— Hg

Recovery of Compensation called E-3 and prevalent compounding amount determined for same nature of offence in other Forest Circles such as Central Circle, Lucknow and nearby Meerut Circle issued by competent authority and copy of fine and compensation imposed by District Courts in same nature of offence are annexed herewith and marked as **Annexure R-2 (Colly)**.

9. That the proceedings which have been initiated against the respondent 8 are in consonance with the Uttar Pradesh Government's Notification no 24/81-5-2020-07-93 dated 07th of January 2020 referred in the Original Application and the same has been duly followed.
10. That it is further submitted that the deponent is not empowered to recover any environment compensation for illegal felling of trees under the UP-Tree Protection Act 1976 or any other State Legislation.
11. That the deponent and his office have discharged their official duties strictly adhering to the provisions of the UP-Tree Protection Act 1976 and other Government Orders issued by the State Government from time to time.



12. That the deponent most humbly submits before this Hon'ble Tribunal that he is very conscious and vigilant about the illegal

felling of trees if any occurs within his jurisdiction. He further undertakes before this Hon'ble Tribunal that he will leave no stone unturned in ensuring that prompt and strict penal action is taken against such persons in accordance with law.

13. That considering the foregoing position of law and facts and circumstances elaborated above, it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to dismiss the instant OA as against the Respondent No.7 and further direct the deletion of Respondent No.7 from array of parties.



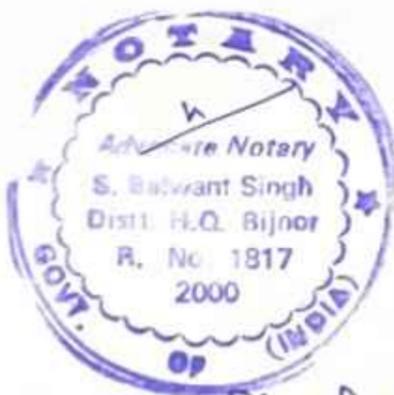
Verification


DEPONENT

I, the deponent above named do hereby verify and state that the contents of the foregoing paragraphs of the above application are true to the best of my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

On this 21st day of August, 2024.


DEPONENT




Dipreet Kaur
ADVOCATE
Regn. No. 11045/13
Collectorate; EIJNOR

shown before me on this 21 day of 8 = 24
by Arun Kumar Singh
who has been identified by D. P. Kaur
who is personally known to me
Whose Signature (s) is/are here to appended.


S. Balwant Singh, Advocate
NOTARY
MUNOR (U.P.)



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Certificate No. : IN-UP53506849745758W
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AFFIDAVIT

I, Arun Kumar Singh aged about 60 years, S/o Late Sh. Ganesh Pratap Singh presently posted as Divisional Forest Officer District Bijnor, Uttar Pradesh, r/o House No,1584 Divisional Forest Officer Bijnor, Uttar Pradesh- 246701 do hereby solemnly affirm and state as under -

1. That I am fully acquainted with the facts, circumstances and records of the instant case.

2. That I further state that the averments made in the application have been thoroughly read and understood by me and thereby I declare that the application has been prepared on my instructions.

3. That the contents of the accompanying application are all true to my knowledge and the rest are on



information derived from papers of the case and believed by me to be true.

DEPONENT

Verification:

I, the deponent above named do hereby verify and state that the contents of the foregoing paragraphs of the above Affidavit are true to the best of my knowledge and belief, no part of it is false and nothing material has been concealed therefrom. Verified by me. on this day of ,

DEPONENT



appeared before me on this 21 day of 8 2024
by Ajwad Kumar Singh
who has been identified by Dilpreet Kaur
who is personally known to me
Whose Signature (to be taken care to append)

Dilpreet Kaur
ADVOCATE
Regn. No 11046/13
Collectorate; BIJNOR

S. Balwant Singh, Advocate
BIJNOR (M.P.)

Forest Manual

Art 273

been evaded, subject to maximum amount of rupees five hundred, or in the case of breaches of the rules regarding a fishing a maximum sum of rupees ten. On payment of the compensation demanded no further proceedings shall be taken against such person or property. All forest officers exercising powers under section 68 should enter all cases taken up by them with a view to disposal under that section in a register (In form no. H1) which should show the following :

- (i) serial number (by financial year),
- (ii) name, percentage, and residence of the offender,
- (iii) offence, section of the Forest Act, Value of the property in respect of which the offense has been committed,
- (iv) date of report and of arrest, if made,
- (v) Statement of the offender,
- (vi) decision, with abstract of the facts and date of conclusion of case,
- (vii) amount of compensation demanded,
- (viii) date on which paid or reasons for non- payment, (item and number is quoted from the disburser's cash- book)

(b) Conservator should make suitable arrangements for the inspection of this register and a request from the District Magistrate for the inspection of the register or for the submission to him of an extract relating to any particular case should be complied with.

(C) In continuation of the foregoing instructions the following rules have been issued by the Government for the compounding of offences:

(a) No offence alleged to have been committed more than one month before the date of the first report regarding it may be compounded, except after a personal investigation by the D.F.O. or other officer duly empowered by law to compound offences.

(b) Forest Guards and other subordinate Forest Officers, duly empowered, by virtue of their office, under section 2, I.F.A. i.e. to do all acts and exercise all powers that are provided in the said Act to be done or exercised by any Forest Officer are required to report to the officer in charge of the range the occurrence of any offence against the said Act within 24 hours (in the Kumaun Circle within three days) from the time of detection of such offence. The report may be made either personally or in writing. If in writing, it shall be in the form attached to these rules, and if made in person the same form shall be prepared by the R.O., who shall cause it to be signed by the reporting officer. The R.O. receiving such a report or himself detecting an offence shall, within three days of such receipt or detection, and after such preliminary inquiry as he may think necessary, transmit the report duly serialled and with his remarks to the forest officer in charge of the division. This is known as the preliminary forest offence report and is entered in the divisional register and a divisional serial number is allotted to the case.

(c) The form used for forest offence reports (see sub-para(b) above) is H2 and a sample is appended below. A report is written in triplicate in this form. Two copies are forwarded to the R.O. by the subordinate making the offence report. The R.O. submits one copy of the report to the D.F.O. for information immediately upon receipt and uses the other copy for further inquiry and submission with the final report. The same procedure applies to the reports of cases initiated by the R.O.

1888G.O. No
324/ XIV - 215 dt
June 18, 1902.
Notification No.
2658/ XVII- 179
- 1958 dt. Nov. 2,
1960.

F.M. (VII) 273
(b)

F.M.(VII) 273-C

F.M. (VII) 273
C-(a)

F.M.(VII) 273- C
(b).

F.M.(VII) 273-
(c)



Handwritten signature or initials.

कार्यालय: वन संरक्षक/क्षेत्रीय निदेशक सामाजिक वानिकी, मेरठ वृत्त, मेरठ

(223/1, सिविल लाइन, मेरठ-260001)
स्थाई आदेश संख्या: 1508 / 22-1, मेरठ, दिनांक 02/11/2020

वृक्षों एवं जलौनी लकड़ी को अनुसूचित दरों के पुनरीक्षण निर्धारण- आदेश

इस कार्यालय के स्थाई आदेश संख्या- 01/22-3 दिनांक 25.02.2016 द्वारा वृक्षों एवं जलौनी लकड़ी की अनुसूचित दरों का पुनर्मूल्यन कर निर्धारण किया गया था। वर्ष 2016 में निर्धारित अनुसूचित दरों में प्राप्त रायल्टी एवं बाजार दरों में अप्रत्याशित वृद्धि हो चुकी है। अतः वर्ष 2014-15 से वर्ष 2018-19 की दरों में वृद्धि को ध्यान में रखते हुए इस क्षेत्र में पाये जाने वाले विभिन्न प्रजातियों के हरे (खड़े या उखड़े) ठोस वृक्षों एवं जलौनी लकड़ी के लिये पुनर्मूल्यांकन करते हुए दरों का निर्धारण निम्नप्रकार किया जाता है। ये दरें तत्कालिक प्रभाव से लागू होंगी:-

तालिका न-0-1

क्र० सं०	वृक्षों की प्रजाति	विभिन्न सेंटीमीटर व्यास वर्ग के वृक्षों की अनुसूचित दरें (रुपये में)									
		0-10	10-20	20-30	30-40	40-50	50-60	60-70	70-80	80-90	90 से ऊपर
1	शीशम	75	250	2610	7670	15360	25500	38360	54000	72190	92810
2	जामुन	110	320	1920	3960	11540	19180	28770	33120	37470	0
3	सागौन	850	1870	4610	10220	37120	65190	101360	145020	0	0
4	खैर	193	750	8839	20612	37616	58228	80153	0	0	0
5	आम	220	430	3650	10370	20720	34640	51420	60880	70350	0
6	शहतूत	32	47	53	588	956	1281	1628	0	0	0
7	पापडी	42	105	1008	3980	5901	8211	10910	12527	0	0
8	पीपल, नीम, गोल्डमोहर, लिसौडा, अर्जून, बकैन्, अशोक, आदि	60	140	1050	2530	4770	7720	11510	14740	0	0
9	कोकाट (अन्य)	63	153	778	1953	3906	6630	9758	13080	0	0
10	सुववूल, अमलतास	50	200	810	1787	3574	6505	9746	0	0	0
11	बवूल, ज्यूलीपलोरा (छोटे आकार के वृक्ष प्रजाति)	44	178	744	1632	3252	5916	8869	0	0	0
12	कोमल काष्ठ, सेमल, सिरत्त, गूलर, मलवरी, बरगद, पोपलर आदि	47	105	683	2216	4568	7959	11645	17840	0	0

युकेलिप्टस	व्यास वर्ग से०मी० में										
	0-5	5-10	10-15	15-20	20-25	25-30	30-35	35-40	40-45	45-50	50-55
दर (रु० में)	30	70	290	580	1060	1600	2430	3870	4870	5800	6880



(तो) को जलौनी लकड़ी-

रूपये 575.00 प्रति घनमीटर (मृदु काष्ठ)

रूपये 1150.00 प्रति घनमीटर (कठोर काष्ठ)

- उपरोक्त दरें केवल हरे (हरे या उखड़े) तोस (सातण्ड) वृक्षों के लिये मान्य होगी। सूखे (सूखे या उखड़े) वृक्षों की दरें उपरोक्त दरों का 3/4 तथा योग्य (फिट) और अयोग्य (अनफिट) हरे (खड़े या उखड़े) वृक्षों की दरें क्रमशः 2/3 तथा 1/3 होगी।
- खैर की दरें (खड़े या उखड़े) योग्य (फिट) वृक्षों के लिये है। अयोग्य (अनफिट) वृक्षों की दरें योग्य (फिट) वृक्षों की दरों का 1/2 होगी।

पातित वृक्षों के प्रकाष्ठ की अनुसूचित दरों का पुनरीक्षण एवं निर्धारण

उक्त प्रकाष्ठ (सी-1 एवं सी-17) एवं वन निगम के प्रकाष्ठ की किस्म में कोई अन्तर नहीं होता है। वर्ष 2007 के पातित वृक्षों का प्रकाष्ठ की अनुसूचित दरों का पुनरीक्षण एवं निर्धारण के आधार को ध्यान में रखते हुए निम्न तालिकाओं में प्रजातिवार आधार मूल्य निर्धारण किया जाता है:-

तालिका नं-2

शीशम गोल प्रकाष्ठ का आधार मूल्य

क्र०स०	लम्बाई (मीटर में)	प्रथम श्रेणी के प्रकाष्ठ का मूल्य रु० (प्रति घ०मी०)				
		मध्य घेरी (से०मी० में)				
		31-60	61-90	91-120	121-150	151 से ऊपर
1	0.95	6720	15245	19050	20965	24710
2	1.25	6720	15245	21360	21825	24710
3	1.55	9880	17045	21825	22110	24710
4	1.85	10910	18675	22110	25445	32925
5	2.15	13030	21660	25560	29250	34390
6	2.45	13040	21660	25710	29250	36000
7	2.75	15040	21690	28445	29250	37370
8	3.05	15040	21690	28445	29250	37370
9	3.35	15700	22350	32760	33225	39450
10	3.65	15700	22350	32760	33225	39450
11	3.95	16110	22950	34275	34595	39975
12	4.25	17380	24770	34660	35270	40950
13	4.55 तथा अधिक	17380	24770	35345	35870	43970

तालिका न०-3

शीशम चिरान प्रकाष्ठ का आधार मूल्य

क्र०स०	लम्बाई (मीटर में)	प्रथम श्रेणी के प्रकाष्ठ का मूल्य रु० (प्रति घ०मी०)					
		कास सँवशन (लौड़ाई अथवा गौलाई से०मी० अधिक हो (से०मी० में)					
		2	5.18	8.1.11	11.1.15	15.1.24	24.1.30
1	0.65	9525	13331	16631	20794	22913	26981
2	0.95	9525	13331	16631	20794	22913	26981
3	1.25	10013	17700	20175	23306	24113	28981
4	1.55	13500	17700	20175	23775	24113	35925
5	1.85	17381	20700	32894	24113	27769	36231
6	2.15	18506	24488	27168	27881	31694	39263

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	2.45	18506	24488	27188	27881	31894	39263
	2.75	20063	26906	29794	31031	33750	40763
	3.05	20063	26906	29794	31031	33750	40763
	3.35	20588	27844	30844	33544	36244	43031
	3.65	20588	27844	30844	33544	36244	43031
2	3.95	21131	28331	31463	34106	37706	43613
13	4.25	21544	28331	31463	34613	38475	44794
14	4.55	22069	28800	31931	35663	39863	44794
15	4.85	22069	28800	32513	36169	40425	45225
16	5.15	23006	30263	33544	37313	40950	46313
17	5.45	23550	30731	34106	37800	42600	47400
18	5.75	24019	31200	34594	38869	45638	48506

तालिका नं-4

आम गोल प्रकाष्ठ का आधार मूल्य

क्र०स०	लम्बाई (मीटर में)	प्रथम श्रेणी के प्रकाष्ठ का मूल्य रू० (प्रति घ०मी०) मध्य घेरी (से०मी० में)				
		31-60	61-90	90-120	121-150	151 से ऊपर
1	0.95	2290	3600	6109	6357	6684
2	1.25	3055	5837	9441	9713	9928
3	1.55	3055	5837	9441	9821	10040
4	1.85	4554	7638	10360	12192	12413
5	2.15	5347	8893	13231	15521	15794
6	2.45	5347	8893	13231	15521	15794
7	2.75	5347	11184	16558	18058	18276
8	3.05	5347	11184	16558	18058	18549

तालिका न०-5

कोमल काष्ठ प्रजातियों का आधार मूल्य

क्र०स०	प्रजाति	आधार मूल्य रू० प्रति घ०मी० (बकल सहित)
1	सेमल	3360
2	सिरस	10504
3	गूलर	1843
4	पेपर मलवरी	218
5	पौपलर (30-40) से०मी० गोलाई	4127

तालिका न०-6

यूकेलिप्टस गोल प्रकाष्ठ का आधार मूल्य

गोलाई से०मी० में मूल्य रूपये में	
60 से०मी० गोलाई तक	60 से०मी० से ऊपर गोलाई तक
4637.00	5713.00



तालिका न०-7
समस्त कोकाट प्रजातियां (तालिका 1 के क्र०स० 8,9,10 की प्रजातियां)

क्र०स०	लम्बाई (मीटर में)	प्रथम श्रेणी के प्रकाष्ठ का मूल्य रु० (प्रति घ०मी०) गद्य घेरी (से०मी० में)				
		31-60	61-90	91-120	121-150	151 से ऊपर
1	0.95	2071	3260	5504	5741	6005
2	1.25	2773	5278	8507	8752	8938
3	1.55	2773	5296	8507	8854	9035
4	1.85	4100	6894	9466	10995	11203
5	2.15	4823	8006	11885	13970	14248
6	2.45	4823	8006	11885	13970	14248
7	2.75	4823	10078	14915	16277	16472
8	3.05	4823	10078	14915	16277	16722
9	3.35	5852	10189	17403	18404	18654
10	3.65	5852	10189	17403	18404	18654
11	3.95	5852	11704	17903	18876	19126
12	4.25	5852	11704	17903	18876	19126
13	4.55 तथा अधिक	6186	12079	18407	18876	19126

टिप्पणी-1-क-द्वितीय श्रेणी के प्रकाष्ठ का आधार मूल्य उक्त प्रथम श्रेणी के मूल्य का 75 प्रतिशत होगा।

ख-तृतीय श्रेणी के प्रकाष्ठ का मूल्य प्रथम श्रेणी के प्रकाष्ठ के मूल्य का 50 प्रतिशत होगा।

ग-चतुर्थ श्रेणी के प्रकाष्ठ का मूल्य प्रथम श्रेणी के प्रकाष्ठ के मूल्य का 35 प्रतिशत होगा।

2- यह सम्भव और व्यवहारिक है कि लट्टे की नपत तालिकाओं में दर्शायी गयी लम्बाई की न हो अतः इसके लिए -5 से०मी० का फैक्टर प्रयोग किया जायेगा।

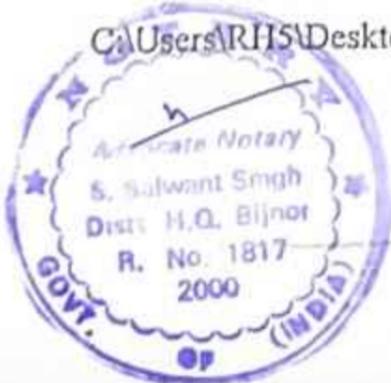
3- वन विभाग के जब आधार मूल्य पारिवर्तित होंगे उक्त मूल्य स्वतः पारिवर्तित हो जायेंगे जिसके परिवर्तन की सूचना इस कार्यालय से दी जायेगी।

प्रकाष्ठ का वर्गीकरण

(प्रकाष्ठ की प्रथम, द्वितीय, तृतीय, चतुर्थ श्रेणी का आंकलन)

पातित (कटे हुए) लट्टों में निम्न 15 दोष पाये जाते हैं। जिनके अनुसार प्रथम, द्वितीय, तृतीय एवं चतुर्थ श्रेणी के प्रकाष्ठ का आंकलन किया जाना है:-

1. टेडापन (BEND) : प्रकाष्ठ के दोनों सिरों को जोड़ने वाली रेखा से अधिकतम हटाव।
2. छेद (HOLE) : कीड़ों द्वारा छेद के व्यास तथा अधिक छेद होने पर एक वर्ग से०मी० में छेदों की संख्या अनुसार माप की जाती है।
3. दरार (CRACK) : प्रकाष्ठ के रेशों में दरार।
4. उतार (TAPER DEFECT) : कोई भी असामान्यता व अनियमितता जिससे कि प्रकाष्ठ के मूल्य में कमी हो जाती है, गजवृत्ती कार्य करने का गुण बाहरी दिखावट अथवा प्राप्ति पर कुप्रभाव के फलस्वरूप।
5. दीघवृत्त (ELLIPSE) : न्यूनतम व्यास अधिकतम का 80 प्रतिशत या उससे कम होने पर।
6. भीमरी छाल (IN-BARK) : बाढ की बढत के फलस्वरूप प्रकाष्ठ में दबी छाल।
7. गुमटेदार (KNOBBY) : छोटी-छोटी बहुत सी गांठो वाला लट्टा।



क्राकनाचूर (SHATTER) : गिरने के समय आयी चोट से।

दोष माप इकाई (UNIT & DEFECT) : गिरती दोष के प्रकाष्ठ में हुई मूल्य में कमी की परिणाम सूचक इकाई।

1. घाव (WOUND) : बढ़ते पेड पर लगी चोट जो बाद में भर गयी हो।
1. उतार (TAPER) : पेड में ऊपर की ओर की हुई व्यास में कमी।
12. सिरा फटन हार्ट शेक व स्टार शेक (END-CRACK, HEART-SHAKE & STARSHAKE)
13. कम शेक व रिंग शेक (CUP-SHAKE & RING-SHAKE)
14. गांठें (KNOTE) :
15. दोदर सड़न व गलन (ROT) :

उक्त चारों श्रेणियों के वर्गीकरण हेतु दोषों की अधिकतम सीमा निम्न प्रकार निर्धारित की जायेगी-

प्रकाष्ठ श्रेणी	प्रति 2.5 मी० लम्बे लट्ठे में दोषों की अधिकतम सीमा
प्रथम	3
द्वितीय	5
तृतीय	9
चतुर्थ	9 से अधिक


(गंगा प्रसाद) 02/11/20

वन संरक्षक/क्षेत्रीय निदेशक,
खजौवा, मेरठ क्षेत्र, मेरठ।

पत्रांक 1508 / 22-1 दिनांकित।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- प्रमुख वन संरक्षक, उत्तर प्रदेश, लखनऊ।
- 2- प्रबन्ध निदेशक, उत्तर प्रदेश, वन निगम लखनऊ।
- 3- समस्त मुख्य वन संरक्षक, उ०प्र०।
- 4- समस्त वन संरक्षक/क्षेत्रीय निदेशक, उत्तर प्रदेश।
- 5- समस्त प्रभागीय निदेशक, सामाजिक वानिकी, मेरठ वृत्त मेरठ।


(गंगा प्रसाद) 02/11/20

वन संरक्षक/क्षेत्रीय निदेशक,
खजौवा, मेरठ क्षेत्र, मेरठ।



बाल्ड नं 34474/23

(देने वालों के लिये) गुन्ना लोपा

पुस्तक सं०

प/० / ३ / २९ F Act
रखीव संख्या

गुन्ना लोपा

1527063 के. 21.66

से

रुपये

श्री धनराशि (रु०

1000/-

) प्राप्त हुई।

सन 2024 ई०

3

के दिवस को 9

दिनांकित।



(हस्ताक्षर) अध्यासीन पदाधिकारी

(Signature)

दिनांक 3/11/24

13/24, 11:06 PM

Case Status : Search by Case Number

Chief Judicial Magistrate Case Details

Case Type	: Warrant or Summons Criminal Case	
Filing Number	: 39472/2023	Filing Date: 19-12-2023
Registration Number	: 34474/2023	Registration Date: 19-12-2023
CNR Number	: UPBJ04-039475-2023	

Case Status

First Hearing Date	: 15th January 2024
Decision Date	: 12th March 2024
Case Status	: Case disposed
Nature of Disposal	: Uncontested--LOKADALAT
Court Number and Judge	: 17-C.J.M.

Petitioner and Advocate

1) State Government
Advocate- apo

Respondent and Advocate

1) munna topi

Acts

Under Act(s)	Under Section(s)
Indian Forest Act	4/10

Case History

Registration Number	Judge	Business on Date	Hearing Date	Purpose of Hearing
34474/2023	C.J.M.		20-02-2024	Appearance
34474/2023	C.J.M.		22-02-2024	Appearance
34474/2023	C.J.M.		12-03-2024	Appearance
34474/2023	C.J.M.			Disposed

Order not uploaded by concerned court

